

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-345/(ND)/2017

In the matter of :

Kay Bee Foundry Services (P) Ltd.

....PETITIONER

Vs.

M/s. RL Steel & Energy Limited

..RESPONDENT

SECTION :

Under Section 9 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Prabhat Chaurasia, Advocate

For the Respondent

: Mr. Rohli Rathi, Advocate

Mr. Rahul Totala, Advocate


ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the respondent that talks for settlement are going on and are at advance stage and the parties are likely to reach the settlement early. Learned Counsel for the petitioner has not stated anything to the contrary.

Taking into consideration the said request, a week's time is granted.

Post the matter on 26.10.2017 for reporting settlement.

Surjit
05.10.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)